

PROCEEDINGS OF THE HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

SUB: National Judicial Academy, Bhopal - Nomination of two District and Sessions Judges to participate in the Academic Programme No.P-1110 on "National Seminar for Principal District and Sessions Judges on Constitutional and Administrative Law" scheduled to be held from 14.09.2018 to 16.09.2018 at National Judicial Academy, Bhopal - Relief Arrangements - Orders - Issued.

READ: 1. Letter No.NJA/Dir/Ac.Prog/2018-19/3234, dated 30.07.2018 from the Director, National Judicial Academy, Bhopal.

2. High Court's letter ROC.No.176/Reg(Inq)/2018, dated 07.09.2018.

ORDER ROC.No.5304/2018-B.SPL., DATED: 10 .09.2018

The High Court passed the following Orders:

The following relief arrangements are ordered in respect of two District and Sessions Judges, mentioned in column number 2, who are nominated to participate in the Academic Programme No.P-1110 on "National Seminar for Principal District and Sessions Judges on Constitutional and Administrative Law" scheduled to be held from 14.09.2018 to 16.09.2018 at National Judicial Academy, Bhopal, in pursuance of the High Court's letter 2nd read above.

SL. No.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	INCHARGE ARRANGEMENTS MADE DURING THE ABSENCE OF OFFICER NOMINATED FOR PROGRAMME
(1)	(2)	(3)
1.	Sri M.Lakshman, Prl. District and Sessions Judge, Khammam.	I Additional District and Sessions Judge, Khammam.
2.	Smt. G.Anupama Chakravarthy, Prl. District and Sessions Judge, Kurnool.	I Additional District and Sessions Judge, Kurnool.


The officer mentioned in column number 3, will be incharge of the post/s mentioned in corresponding column number 2, during the period of absence of the above said officers who are nominated to participate in the above said Programme from 14.09.2018 to 16.09.2018 at National Judicial Academy, Bhopal.

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On return from the said Programme, the officers mentioned in column number 2, will rejoin duty in their respective posts.

In case the officers mentioned in column number 3 are either on leave or for any other reason are absent from duty, the respective Prl. District and Sessions Judges/Unit Heads have to make alternative incharge arrangements in respect of the officers mentioned in column number 2.

NOTE: The officers who are nominated for the above training programme are hereby permitted to relieve and join duty by availing actual journey time for the said purpose.


REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)

To

1. The officers.
 2. The Incharge officers.
 3. The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Judicature at Hyderabad (with a request to instruct the concerned to upload the proceedings in the High Court's Website under general information).
 4. The Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad.
 5. The Prl. District and Sessions Judges: Khammam and Kurnool.
 6. The District Treasury Officers: Khammam and Kurnool.
 7. **The Section Officers:** Establishment Section, Special Officers Section, Computer Section, Vigilance Cell, B.Section, Work Review Cell, O.P.Cell, E-Section, D1 Budget Section, Accounts Section, High Court of Judicature at Hyderabad.
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